

Number of self-employed persons under PMMY

1359. PROF. M.V. RAJEEV GOWDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is a proposal to include the number of self-employed persons created under the Pradhan Mantri Mudra Yojana (PMMY) to the job creation data being collected by the Labour Bureau;

(b) if so, the details thereof including the reasons presented for this move; and

(c) whether such a proposal has been accepted?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) In order to assess employment generation including self-employed under Pradhan Mantri Mudra Yojana (PMMY), Ministry of Labour and Employment has taken a decision to institute a Survey for this purpose. Labour Bureau, an attached office of the Ministry of Labour and Employment has already been entrusted with this survey work.

Modifications made in EPFO

1360. SHRI K. SOMAPRASAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what are the changes or modifications made in the Employees' Provident Fund Organisation (EPFO) for the last three years;

(b) if so, the details thereof;

(c) what are the newly included conditions by EPFO for getting pension for an Employees' Provident Fund (EPF) member; and

(d) whether return of capital is eligible and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is a social security legislation to provide for the institution of provident funds, pension fund and deposit-linked insurance fund and is applicable to establishments which belong to industries and classes of establishments listed in Schedule-I and where number of employees is 20 or more. The three Schemes framed under the said Act include (i) The Employees' Provident Funds (EPF) Scheme,